Financial Express 03/09/2023

LPHALOGIC TECHSYS LIMITED

CIN: L72501PN2018PLC180757

ered office: 405, Pride Icon, Near Columbia, Asia Hospital, Kharadi Bypass Road, NA, Pune- 411014 (MH).

: alphalogic.cs@gmail.com , Web: www.alphalogicinc.com

hat the (05th) Fifth Annual General Meeting (AGM) of the y, **the 23rd day of September, 2023 at 04:00 P.M.** (IST) ther Audio-Visual means (OAVM) to transact the business as hich will be sent to the shareholders for convening the AGM

April 08 2020, April 13 2020, May 05, 2020, September 20, 31, 2020, December 08, 2021, December 14, 2021, May 05, d by the Ministry of Corporate affairs (MCA), Collectively BI Circular dated May 12, 2020, January 15, 2021, May BI Circulars) and in compliance with the provisions of the EBI (Listing Obligations and Disclosure Requirements) itions'), the 05th AGM of the Company is being conducted t require physical presence of members at a common venue. l the AGM of the company through VC and their presence oned for the purpose of quorum under Section 103 of the Act. sions and the circulars, the notice of the AGM and the Annual 23 will be sent to all the shareholders of the Company whose n the Company/Depository Participant(s)/Registrar & Share electronic means. **The remote e-voting period commences m and will end on 22nd September 2023 at 5:00 pm.** The n September 2023. The Notice and the Annual report will also osite at www.alphalogicinc.com and on the stock Exchange

email addresses

holding shares in dematerialized mode and have not resses with their depository participant(s) are requested to s with the relevant depository Participant(s).

e-voting:

vices of National Securities Depository Limited (NSDL) to ders to cast their votes on the business as set forth in the notice ng through e-voting would also be made available during the sting votes through remote e-voting and e-voting during AGM shareholders through email. The detailed procedure for casting e-voting during AGM shall be provided in the Notice of the be available on the website of the Company at e website of NSDL at https://evoting.nsdl.com.

For Alphalogic Techsys Limited
Sd/-
Anshu Goel
Managing Director & CFO

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF KUT ENERGY PRIVATE LIMITED

S. No.	Particulars	Details
1.	Name of Corporate Debtor	KUT ENERGY PRIVATE LIMITED (in Liquidation)
2.	Date of Incorporation of Corporate Debtor	25.05.2007
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies- Himachal Pradesh
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U40101HP2007PTC030745
5.	Address of the Registered Office and Principal Office (if Any) of Corporate Debtor	Kaith House, Near H.S. Khaneri Petrol Pump, Tehsil Rampur Bushahr, Rampur Bushahr Shimla- 172001, HP 172001
6.	Date of Closure of Insolvency Resolution Process	28.08.2023
7.	Liquidation Commencement Date of Corporate Debtor	28.08.2023 (Liquidation Order Receivedon 01.09.2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Harmanjit Singh IBBI/IPA-001/IP-P-02034/2020-2021/13080
9.	Address and email of the of the liquidator, as registered with te board	Address:- #332, Phase-1, Near Singla Clinic, Sahibzada Ajit Singh Nagar -160055, Punjab E-Mail Id:-ipcaharmanghai@gmail.com
10.	Address and email to be used for correspondence with the liquidator	3rd Floor, Plot No. D-190, Industrial Area, Phase 8B, Sector-74, SAS Nagar Mohali 160071, Punjab Email: rp.kutenergy@gmail.com
11.	Last Date for Submission of Claims	27-09-2023

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chandigarh bench has ordered the commencement of Liquidation of the KUT Energy Private Limited on 28.08.2023.

The stakeholders of KUT Energy Private Limited are hereby called upon to submit their claims with proof on or before 27.09.2023 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.]

Sd/-
Harmanjit Singh
Liquidator
Registration No: IBBI/IPA-001/IP-P-02034/2020-2021/13080
#332, Phase-1, Near Singla Clinic,
Sahibzada Ajit Singh Nagar,Punjab -160055
Mobile: -9988445464

Date: 02.09.2023
Place: Mohali

STEEL TUBES LTD.

1DL1974PLC007114

ffice : B-5, 3rd Floor, Main Road, Ghazipur, New Delhi (India) - 110096

1)-43446600 investors@ramasteel.com www.ramasteel.com

CE TO THE MEMBERS

inistry of Corporate Affairs ("MCA") vide its Circular Nos. 14/2020, 17/2020, 20, April 13, 2020, May 05, 2020, January 13, 2021, May 05, 2022, December nual General Meeting (AGM) through Video Conferencing ("VC")/Other Audio physical presence of the Members at a common venue. In compliance with Act") and Rules framed thereunder, SEBI (Listing Obligations and Disclosure DR Regulations"] read with Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 rities and Exchange Board of India ("SEBI Circulars") and the above MCA 49th AGM of the Company on Thursday, September 28, 2023 at 12:30 P.M. physical presence of the Members at a common venue.

CA Circulars, the Notice of the 49th AGM and Annual Report of the Company 1, 2023, along with login details for joining the 49th AGM through VC / OAVM e-mail to all those Members, whose e-mail addresses are already registered nsfer Agent or with their respective Depository Participants ("DP"). Members ugh VC/ OAVM facility only. The instructions for joining the AGM are provided VC / OAVM facility shall be counted for the purpose of reckoning the quorum- e 49th AGM and the Annual Report will also be made available on Company's anges' websites (www.bseindia.com and www.nseindia.com) and on the

RAJDARSHAN INDUSTRIES LIMITED

Regd. Off.: 59, Moti Magri Scheme, Udaipur-(Raj.) 313 001 India
CIN: L14100RJ1980PLC002145, Web: www.rajdarshanindustrieslimited.com
Email: info@rajdarshanindustrieslimited.com, Tel: 0294-2427999

NOTICE OF 42nd ANNUAL GENERAL MEETING (AGM) AND E-VOTING

The 42nd Annual General Meeting ("AGM") of the Members of Rajdarshan Industries Limited will be held on Friday, September 29, 2023 at 11:30 a.m. (IST) ,through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM"), in compliance with all the applicable provisions of the Companies Act, 2013 (Act), Rules made thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") read with the Genaral Circular No. 20/2020 dated 5th May 2020 & General Circular No. 10/2022 dated 28th December 2022, Issued by the Ministry of Corporate Affairs and Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated 12th May 2020 & Circular No, SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated 5th January 2023 Issued by the Securities and Exchange Board of India (SEBI) to transact the business set out In the Notice calling the AGM. Members attending the AGM through VC / OAVM shall be reckoned for the purpose of quorum under Section 103 of the Act.

In compliance with the relevant circulars, the Notice of AGM and the Financial Statements for the Financial year 2022-23 along with Board's Report, Auditors' Report and other documents required to be attached thereto (collectively referred as 'Annual Report') will be sent only through electronic mode to all the Members of the Company whose email addresses are registered with the Company/Registrar and Share Transfer Agent (RTA) or Depository Participant (DP). The aforesaid document(s) will also be available on the website of the Company at https://www.rajdarshanindustrieslimited.com and at the websites of the Stock Exchanges and Central Depository Services (India) Ltd.

The Company is providing remote e-voting facility ("remote e-voting") to all its Members to cast their